

Reserve Bank of India

Department of Statistics and Information Management

(International Investment Position Division)

Survey of Foreign Collaboration in Indian Industry

Reference Period: 2023-24 to 2024-25

Survey Year:

2025

Reference Period: 2023-24 to 2024-25

Read the Instruction carfully before filling the form

Go to 'Instruction' >>

RESERVE BANK OF INDIA

Department of Statistics and Information Management (International Investment Position Division)

Survey of Foreign Collaboration in Indian Industry Reference Period: April - March: 2023-24 to 2024-25

The completed survey schedule should be e-mailed to <u>fcs@rbi.org.in</u> by July 15, 2025 For any query / clarification, kindly contact our helpdesk at:

Tel: (022) - 2657 8510 / 8293 e-mail: fcsquery@rbi.org.in

Postal Address:

The Director

International Investment Position Division
Department of Statistics and Information Management
Reserve Bank of India
C-9, 5th floor, Bandra-Kurla Complex, Bandra (E)
Mumbai - 400 051.

Definition

Foreign Subsidiary:

An Indian company is called as a **Foreign Subsidiary** if a non-resident investor owns more than 50% of the voting power/equity capital OR Where a non-resident investor and its subsidiary(s) combined own more than 50% of the voting power/equity capital of an Indian enterprise.

Foreign Associate

An Indian company is called as **Foreign Associate** if non-resident investor owns at least 10% and no more than 50% of the voting power/equity capital OR Where non-resident investor and its subsidiary(s) combined own at least 10% but no more than 50% of the voting power/equity capital of an Indian enterprise.

Pure Technical Collaboration

An Indian company is said have PureTechnical Collaboration if the company has only foreign technical collaboration and have not received any foreign direct investment.

General Instructions:

- 1] This Worksheet consists of two more sheets where information is to be reported
- 2] The figures to be given should correspond to the fiscal year, viz., from April 1 to March 31.
- 3] For items where accurate figures cannot be furnished, reasonable estimates may be provided.
- 4] Please use separate sheet if additional space is required for furnishing information on any item(s).
- 5] Please write "N.A." against items where are not applicable.
- 6] Please write "D.N.A." against items where details are not available
- 7] Registered office of a company should send a consolidated return for all its offices in India.

Specific Instructions for Filling-in the Survey Schedule:

Note 1 : The information should relate to foreign currency loans directly obtained from private/official agencies abroa

- Note 2: Please indicate payments made for imports during the year.
- Note 3: Please indicate the export receipts realised during the year.
- Note 4: Gross profits = Profits after depreciation but before providing for tax and interest.
- Note 5 : Net profits = Gross profits (Tax + Interest)
- Note 6: Total capital employed = Total assets (net of depriciation) Accumulated losses
- Note 7: Net worth = Paid up capital + Free reserves & surplus
- Note 8: Examples of export Restrictive Clauses:
 - (i) Total ban on exports.
 - (ii) Prohibition of exports to collaborator's country.
 - (iii) Prohibition of exports to countries in which the collaborator operates through branches/subsidiaries or is having similar collaboration agreement.
 - (iv) Permission of collaborator for exports.
 - (v) Exports only through collaborator/his agents/distribtors.
 - (vi) Prohibition on the use of trademarks for exports.
 - (vii) Restriction on exports prices.

Read Technical Instruction >>

RESERVE BANK OF INDIA

Department of Statistics and Information Management
(International Investment Position Division)
Survey of Foreign Collaboration in Indian Industry

Revised Technical Instructions:

Please read the guidelines/definitions carefully before filling-in the return.

[**Tips while filing the form:** Use [Tab] or [Enter] to navigate through the fields while filing the form.]

- 1. The company must use the latest survey schedule which is in .xls format without any macros.
- 2. The company is required to save the survey schedule in Excel 97-2003 workbook i.e. in .xls format only.
- 3. In order to save the survey schedule in .xls format, follow the below-mentioned steps:
 - a. Go to Office Button / File → Save As → Save As type
 - b. Select "Excel 97-2003 Workbook" and Save the survey schedule in .xls format.
- 4. The company must use the .xls format of the survey schedule provided by RBI and requested not to incorporate any macro in the survey schedule while submitting the same.
- 5. Please note that survey schedule submitted in any other format (other than .xls format) will be auto rejected by the system.
- 6. Filled-in the Excel based **FCS schedule** should be sent by email at *fcs@rbi.org.in* by **July 15, 2025**. Any other attachment should not be forwarded along with the **FCS survey** schedule.
- 7. After sending the filled Excel based **FCS survey** schedule to *fcs@rbi.org.in*, you will receive an acknowledgement. Ensure that you have received a successful processing acknowledgement. If some error is mentioned in the acknowledgement rather than successful processing statement, then you are required to resubmit the form by rectifying the mentioned error.

Click on below button to 'Start filling the form'

Start filing the form>>



RESERVE BANK OF INDIA

Department of Statistics and Information Management

(International Investment Position Division)

Survey of Foreign Collaboration in Indian Industry

Reference Period: 2023-24 to 2024-25 (April - March)

(To be filled in by Indian companies which has foreign capital participation or has entered into a collaboration agreement with a foreign concern)

	PART-I			
	Company Profile			
Diagle 4. Commons Dugfilla				
Block-1: Company Profiile				
1. Company Name & Address				
(i) Name of the Company				
(ii) CIN No.(Given by Ministry of Corporate Affiars)				
(iii) Registered Address				
C. A. Ch.				
(iv) City (v) State				
(vi) Pin				
(VI) FIII				
2. Contact Details				
(i) Name				
(ii) Designation				
(iii) Tel. No.				
(iv) Fax. No.				
(v) Email				
2. The of Opposite time (6.1 a.6 a.4 a.4)	Coloct: Organization Time			
3. Type of Organisation (Select from List)	Select: Organisation Type			
4. Identification of Reporting Company (In terms	s of Inward FDI) Select			
(see Instructions)	and the state of t			
5. Economic Activity (Select from List)	Select: National Industrial Classification Code (2-digit)			
PART-II				
Financial Particulars				

Block-2: Information on Financial Particulars

Particulars	end-March'2024	end-March'2025
1.Total equity capital (paid-up)		

2. Foreign participation in equity capital (2(a) + 2(b))	0.00	0.00
(2a) Foreign equity (10% and above equity holding) investment at face value		
(2b) Foreign equity (below 10% equity holding) investment at face value		

Block-3: Amount of Equity shares issued to foreign collaborator during the reference period

(Amount in Rupees Lakhs)

Name of foreign collaborator	Name of the Country	2023-24	2024-25
1 (Name of foreign collaborator)	Select: Country		
2	Select: Country		
3	Select: Country		
4	Select: Country		
5	Select: Country		
6	Select: Country		
7	Select: Country		
8	Select: Country		
9	Select: Country		
10	Select: Country		

Block-4: Loans/Grants obtained from Foreign Collaborators during the reference period

(Amount in Rupees Lakhs)

Name of foreign collaborator	Name of the Country	2023-24	2024-25
1 (Name of foreign collaborator)	Select: Country		
2	Select: Country		
3	Select: Country		
4	Select: Country		
5	Select: Country		
6	Select: Country		
7	Select: Country		
8	Select: Country		
9	Select: Country		
10	Select: Country		

Block-5: Interest on and Repayments of Foreign Currency Loans (see note 1)

(Amount in Rupees Lakhs)

Particulars	2023-24	2024-25
1.Interest on foreign currency loans remitted during the year		
2. Fresh loans availed during the year		
3. Loans repaid during the year		
4. Foreign currency loans outstanding(end-March)		

Block-6: Remittances to foreign collaborator(s) (country-wise)

6(a) Know-how Fee (for consultancy /Technology transfer)				
Name of foreign collaborator	Name of the Country	2023-24	2024-25	
1 (Name of foreign collaborator)	Select: Country			
2	Select: Country			
3	Select: Country			
4	Select: Country			
5	Select: Country			
6	Select: Country			
7	Select: Country			
8	Select: Country			

Total		0.00	0.00
	lect: Country		
19 Se	lect: Country		
18 Se	lect: Country		
17 Se	lect: Country		
16 Se	lect: Country		
15 Se	lect: Country		
14 Se	lect: Country		
13 Se	lect: Country		
12 Se	lect: Country		
11 Se	lect: Country		
10 Se	lect: Country		
9 Sel	lect: Country		

(Amount in Rupees Lakhs)

6(b) Royalty			
Name of foreign collaborator	Name of the Country	2023-24	2024-25
1 (Name of foreign collaborator)	Select: Country		
2	Select: Country		
3	Select: Country		
4	Select: Country		
5	Select: Country		
6	Select: Country		
7	Select: Country		
8	Select: Country		
9	Select: Country		
10	Select: Country		
11	Select: Country		
12	Select: Country		
13	Select: Country		
14	Select: Country		
15	Select: Country		
16	Select: Country		
17	Select: Country		
18	Select: Country		
19	Select: Country		
20	Select: Country		
21	Select: Country		
22	Select: Country		
23	Select: Country		
24	Select: Country		
25	Select: Country		
26	Select: Country		
27	Select: Country		
28	Select: Country		
29	Select: Country		
30	Select: Country		
Total		0.00	0.00

6(c) Payments made for use of Brand-name and Trade-mark			
Name of foreign collaborator	Name of the Country	2023-24	2024-25

1 (Name of foreign collaborator)	Select: Country		
2	Select: Country		
3	Select: Country		
4	Select: Country		
5	Select: Country		
6	Select: Country		
7	Select: Country		
8	Select: Country		
9	Select: Country		
10	Select: Country		
Total		0.00	0.00

(Amount in Rupees Lakhs)

6(d) Dividend			
Name of foreign collaborator	Name of the Country	2023-24	2024-25
1 (Name of foreign collaborator)	Select: Country		
2	Select: Country		
3	Select: Country		
4	Select: Country		
5	Select: Country		
6	Select: Country		
7	Select: Country		
8	Select: Country		
9	Select: Country		
10	Select: Country		
Total		0.00	0.00

6(e) Others (Please specify)			
Name of foreign collaborator	Name of the Country	2023-24	2024-25
1 (Name of foreign collaborator)	Select: Country		
2	Select: Country		
3	Select: Country		
4	Select: Country		
5	Select: Country		
6	Select: Country		
7	Select: Country		
8	Select: Country		
9	Select: Country		
10	Select: Country		
11	Select: Country		
12	Select: Country		
13	Select: Country		
14	Select: Country		
15	Select: Country		
16	Select: Country		
17	Select: Country		
18	Select: Country		
19	Select: Country		
20	Select: Country		
21	Select: Country		
22	Select: Country		

Total		0.00	0.00
60	Select: Country		
59	Select: Country		
58	Select: Country		
57	Select: Country		
56	Select: Country		
55	Select: Country		
54	Select: Country		
53	Select: Country		
52	Select: Country		
51	Select: Country		
50	Select: Country		
49	Select: Country		
48	Select: Country		
47	Select: Country		
46	Select: Country		
45	Select: Country		
44	Select: Country		
43	Select: Country		
42	Select: Country		_
41	Select: Country		
40	Select: Country		
39	Select: Country		
38	Select: Country		
37	Select: Country		
36	Select: Country		
35	Select: Country		
34	Select: Country		
33	Select: Country		
32	Select: Country		
31	Select: Country		
30	Select: Country		
29	Select: Country		
28	Select: Country		
27	Select: Country		
26	Select: Country		
25	Select: Country		
24	Select: Country		
23	Select: Country		

Block-7: Import and Export during the period (see Note 2 and Note 3)

Imports	2023-24	2024-25
7.1 Total value of imports (on c.i.f basis) (see Note 2)		
Of which:		
7.1.1 Imports from foreign parent/associate/collaborator		
7.1.2 Imports under collaboration arrangement		

Exports	2023-24	2024-25
7.2 Total Value of export (on f.o.b basis) (see Note 3)	0.00	0.00
7.2.1 Export of goods, Of which:		
7.2.1.1 Export of goods produced under foreign collaboration agreements		

7.2.1.2 Exports to/on behalf of/through foreign collaborator/associate		
7.2.2 Export of services and other foreign exchange earnings , Of which:		
7.2.2.1 Exports to foreign collaborator/associate		
Block-8: Information on financial particulars during the period		
	(A)	mount in Rupees Lakhs)

'Amount in Rupees Lakhs,

Items	2023-24	2024-25
8.1 Total Sales		
8.2 Gross profits (see Note 4)		
8.3 Net profits (see Note 5)		
8.4 Total Distributed profits (equity & preference dividend)		
8.5 Total capital employed (see Note 6)		
8.6 Net worth (see Note 7)		

Block-9: Distribution of Expenditure during the period

(Amount in Rupees Lakhs)

Items	2023-24	2024-25
Of which:		
9.1 Cost of raw material used (for manufacturing companies)		
9.2 Compensation to employees		
9.3 Research & Development (R&D) Expenditure		

Block-10: Distribution of Share in R&D Expenditure during the period

Items	2023-24	2024-25
Of which:		
10.1 R & D due to foreign collaborations (%)		
10.2 Adaptation/upgradation/ absorption of product/ process technology		
received under collaboration (%)		
10.3 Development of new product (process)/ modification (%)		
10.4 Outsourced Research (%)		

(Please provide details of Foreign Collaboration Agreement(s) in Part-III Sheet)

Go to 'Part-III' >>

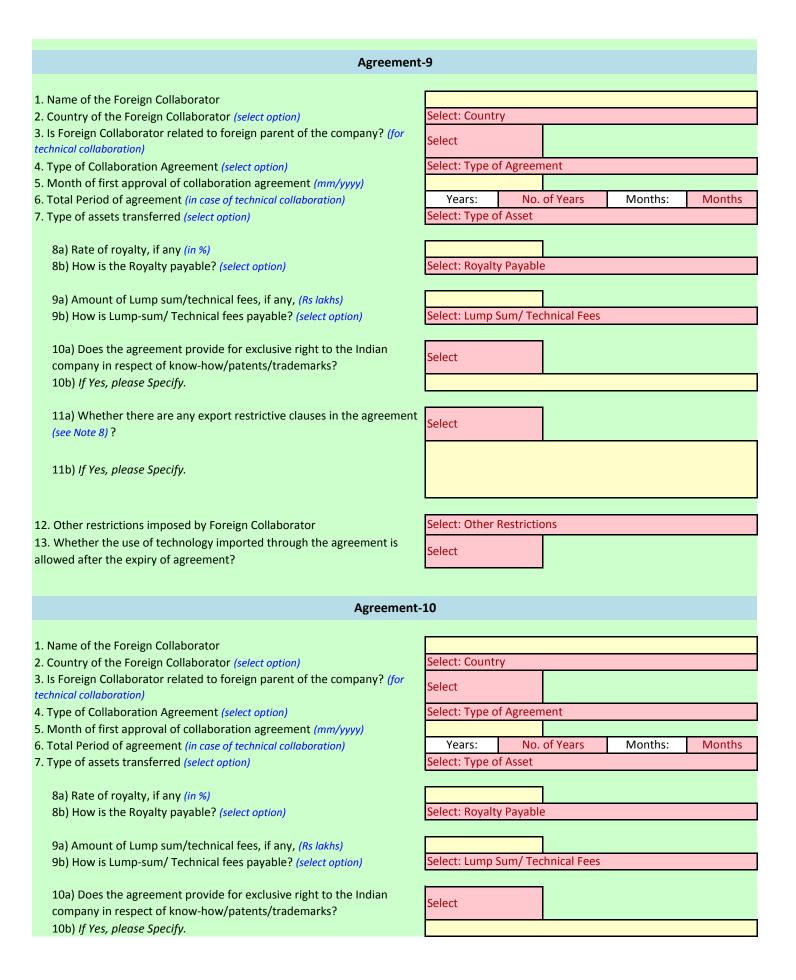
<< Go to 'Part-I and II ' Part-III	Go to 'Declaration' >>
Block-11: Details of Foreign Collaboration Agreement(s) in force during the	e 2023-24 and 2024-25 (April - March)
11(a) Whether your Company has foreign technical collaboration agree	ments during the reference period
11(b) Total Number of foreign technical collaboration agreements durin	ng the reference period
Agreement	t-1
1. Name of the Foreign Collaborator	
2. Country of the Foreign Collaborator (select option)	Select: Country
3. Is Foreign Collaborator related to foreign parent of the company? (for technical collaboration)	Select
4. Type of Collaboration Agreement (select option)	Select: Type of Agreement
5. Month of first approval of collaboration agreement (mm/yyyy)	Years: No. of Years Months: Months
6. Total Period of agreement (in case of technical collaboration)7. Type of assets transferred (select option)	Years: No. of Years Months: Months Select: Type of Asset
7. Type of assets transferred (select option)	Scient Type of Asset
8a) Rate of royalty, if any (in %)	
8b) How is the Royalty payable? (select option)	Select: Royalty Payable
9a) Amount of Lump sum/technical fees, if any, (Rs lakhs) 9b) How is Lump-sum/ Technical fees payable? (select option)	Select: Lump Sum/ Technical Fees
3b) now is cump-sum, recimical rees payable: (select option)	Select. Lump sumy recrimical rees
10a) Does the agreement provide for exclusive right to the Indian	Soloet
company in respect of know-how/patents/trademarks?	Select
10b) If Yes, please Specify.	
11a) Whether there are any export restrictive clauses in the agreement	
(see Note 8)?	Select
11b) If Yes, please Specify.	
12. Other restrictions imposed by Foreign Collaborator	Select: Other Restrictions
13. Whether the use of technology imported through the agreement is	
allowed after the expiry of agreement?	Select
Agreement	t-2
4 November 5 and a Callebration	
 Name of the Foreign Collaborator Country of the Foreign Collaborator (select option) 	Select: Country
Solution of the Foreign Collaborator (select option) Is Foreign Collaborator related to foreign parent of the company? (for	
technical collaboration)	Select
4. Type of Collaboration Agreement (select option)	Select: Type of Agreement
5. Month of first approval of collaboration agreement (mm/yyyy)	Veges No of Veges
6. Total Period of agreement (in case of technical collaboration)7. Type of assets transferred (select option)	Years: No. of Years Months: Months Select: Type of Asset
7. Type of assets transferred (select option)	Delect. Type of Asset
8a) Rate of royalty, if any (in %)	

	8b) How is the Royalty payable? (select option)	Select: Royalty Payable
	9a) Amount of Lump sum/technical fees, if any, (Rs lakhs)	
	9b) How is Lump-sum/ Technical fees payable? (select option)	Select: Lump Sum/ Technical Fees
	10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks? 10b) If Yes, please Specify.	Select
	11a) Whether there are any export restrictive clauses in the agreement (see Note 8)?	Select
	11b) If Yes, please Specify.	
2	Other restrictions imposed by Foreign Collaborator	Select: Other Restrictions
L3.	Whether the use of technology imported through the agreement is owed after the expiry of agreement?	Select
	Agreement	-3
	Name of the Foreign Collaborator	
	Country of the Foreign Collaborator (select option)	Select: Country
	s Foreign Collaborator related to foreign parent of the company? (for hnical collaboration)	Select
	Type of Collaboration Agreement (select option)	Select: Type of Agreement
	Month of first approval of collaboration agreement (mm/yyyy)	
	Fotal Period of agreement (in case of technical collaboration) Type of assets transferred (select option)	Years: No. of Years Months: Months Select: Type of Asset
	On Data of anythin if any (1, or)	
	8a) Rate of royalty, if any (in %) 8b) How is the Royalty payable? (select option)	Select: Royalty Payable
	9a) Amount of Lump sum/technical fees, if any, (Rs lakhs)9b) How is Lump-sum/ Technical fees payable? (select option)	Select: Lump Sum/ Technical Fees
	10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?	Select
	10b) If Yes, please Specify.	
	11a) Whether there are any export restrictive clauses in the agreement (see Note 8)?	Select
	11b) If Yes, please Specify.	
2	Other restrictions imposed by Foreign Collaborator	Select: Other Restrictions
	Whether the use of technology imported through the agreement is	
	owed after the expiry of agreement?	Select
	Agreement	-4

1. Name of the Foreign Collaborator				
2. Country of the Foreign Collaborator (select option)	Select: Countr	У		
3. Is Foreign Collaborator related to foreign parent of the company? (for technical collaboration)	Select			
4. Type of Collaboration Agreement (select option)	Select: Type of	f Agreement		
5. Month of first approval of collaboration agreement (mm/yyyy)	Sciecci Type of	, Agreement		
6. Total Period of agreement (in case of technical collaboration)	Years:	No. of Years	Months:	Months
7. Type of assets transferred (select option)	Select: Type of			
8a) Rate of royalty, if any (in %)				
8b) How is the Royalty payable? (select option)	Select: Royalty	y Payable		
9a) Amount of Lump sum/technical fees, if any, (Rs lakhs)				
9b) How is Lump-sum/ Technical fees payable? (select option)	Select: Lump S	Sum/ Technical Fee	S	
10a) Does the agreement provide for exclusive right to the Indian				
company in respect of know-how/patents/trademarks?	Select			
10b) If Yes, please Specify.				
11a) Whether there are any export restrictive clauses in the agreement	Calaat			
(see Note 8)?	Select			
11b) If Yes, please Specify.				
, ,				
12. Other restrictions imposed by Foreign Collaborator	Select: Other F	Restrictions		
13. Whether the use of technology imported through the agreement is	Select			
allowed after the expiry of agreement?				
Agreement	-			
Agreement	- ɔ			
1. Name of the Foreign Collaborator				
2. Country of the Foreign Collaborator (select option)	Select: Countr	У		
3. Is Foreign Collaborator related to foreign parent of the company? (for technical collaboration)	Select			
4. Type of Collaboration Agreement (select option)	Select: Type of	f Agreement		
5. Month of first approval of collaboration agreement (mm/yyyy)				
6. Total Period of agreement (in case of technical collaboration)	Years:	No. of Years	Months:	Months
7. Type of assets transferred (select option)	Select: Type of	f Asset		
8a) Rate of royalty, if any (in %)				
8b) How is the Royalty payable? (select option)	Select: Royalty	y Payable		
9a) Amount of Lump sum/technical fees, if any, (Rs lakhs)				
9b) How is Lump-sum/ Technical fees payable? (select option)	Select: Lump S	Sum/ Technical Fee	S	
10a) Does the agreement provide for exclusive right to the Indian				
company in respect of know-how/patents/trademarks?	Select			
10b) If Yes, please Specify.				

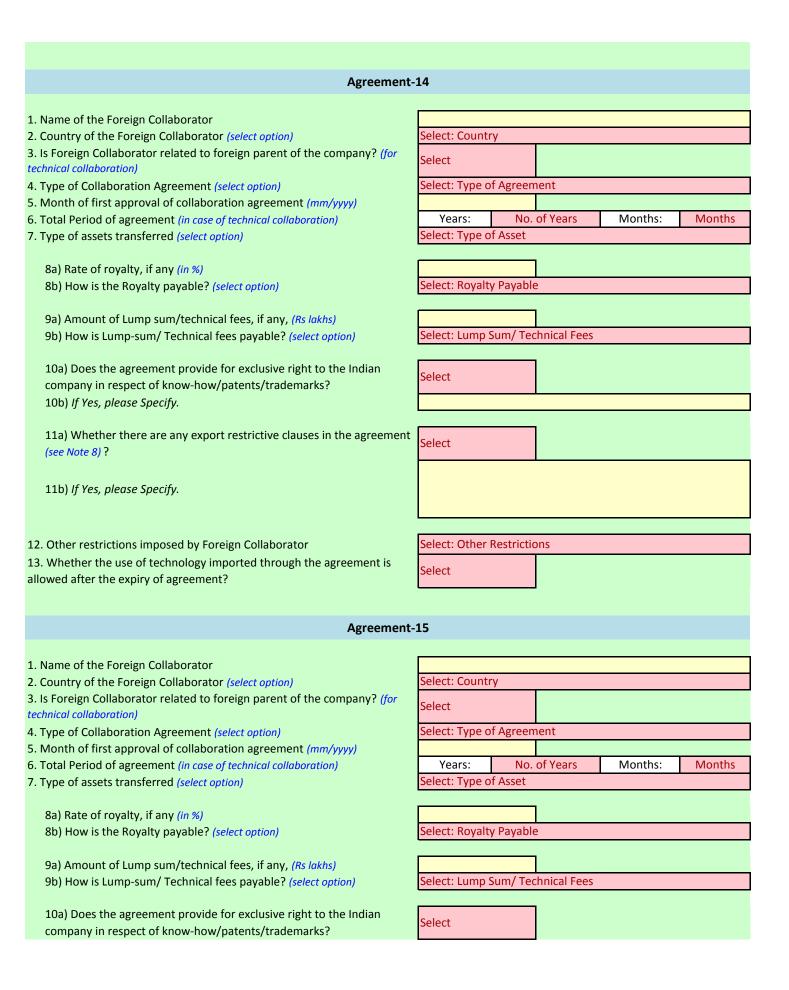
11a) Whether there are any export restrictive clauses in the agreement (see Note 8)?	Select
11b) If Yes, please Specify.	
12. Other restrictions imposed by Foreign Collaborator13. Whether the use of technology imported through the agreement is	Select: Other Restrictions
allowed after the expiry of agreement?	Select
Agreement	-6
1. Name of the Foreign Collaborator	
2. Country of the Foreign Collaborator (select option)	Select: Country
3. Is Foreign Collaborator related to foreign parent of the company? <i>(for technical collaboration)</i>	Select
4. Type of Collaboration Agreement (select option)	Select: Type of Agreement
5. Month of first approval of collaboration agreement (mm/yyyy)6. Total Period of agreement (in case of technical collaboration)	Years: No. of Years Months: Months
7. Type of assets transferred (select option)	Select: Type of Asset
8a) Rate of royalty, if any (in %)	
8b) How is the Royalty payable? (select option)	Select: Royalty Payable
On Amount of Lunes ours (tooks included if any (On India)	
9a) Amount of Lump sum/technical fees, if any, (Rs lakhs)9b) How is Lump-sum/ Technical fees payable? (select option)	Select: Lump Sum/ Technical Fees
10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?	Select
10b) If Yes, please Specify.	
11a) Whether there are any export restrictive clauses in the agreement (see Note 8)?	Select
11b) If Yes, please Specify.	
12. Other restrictions imposed by Foreign Collaborator	Select: Other Restrictions
13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?	Select
Agreement-	-7
4. Name of the Familia Callabarata	
 Name of the Foreign Collaborator Country of the Foreign Collaborator (select option) 	Select: Country
3. Is Foreign Collaborator related to foreign parent of the company? (for technical collaboration)	Select
4. Type of Collaboration Agreement (select option)	Select: Type of Agreement
5. Month of first approval of collaboration agreement (mm/yyyy) 6. Total Period of agreement (in eggs of technical collaboration)	Years: No. of Years Months: Months
6. Total Period of agreement (in case of technical collaboration)7. Type of assets transferred (select option)	Years: No. of Years Months: Months Select: Type of Asset

8a) Rate of royalty, if any (in %)	
8b) How is the Royalty payable? (select option)	Select: Royalty Payable
On Amount of Luces ours/tackwise lace if any (On lathe)	
9a) Amount of Lump sum/technical fees, if any, (Rs lakhs)9b) How is Lump-sum/ Technical fees payable? (select option)	Select: Lump Sum/ Technical Fees
10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?	Select
10b) If Yes, please Specify.	
44 - VMA - Ab - a Ab - a - a - a - a - a - a - a - a - a -	
11a) Whether there are any export restrictive clauses in the agreement (see Note 8)?	Select
	'
11b) If Yes, please Specify.	
12. Other restrictions imposed by Foreign Collaborator	Select: Other Restrictions
13. Whether the use of technology imported through the agreement is	Select
allowed after the expiry of agreement?	
Agreement	-8
Name of the Foreign Collaborator	
2. Country of the Foreign Collaborator (select option)	Select: Country
3. Is Foreign Collaborator related to foreign parent of the company? (for	Select
technical collaboration) 4. Type of Collaboration Agreement (select option)	Select: Type of Agreement
5. Month of first approval of collaboration agreement (mm/yyyy)	Scient type of Agreement
6. Total Period of agreement (in case of technical collaboration)	Years: No. of Years Months: Months
7. Type of assets transferred (select option)	Select: Type of Asset
Pal Pata of royalty if any (in (/)	
8a) Rate of royalty, if any (in %)8b) How is the Royalty payable? (select option)	Select: Royalty Payable
9a) Amount of Lump sum/technical fees, if any, (Rs lakhs)	Calacta Luman Com / Tack mind Face
9b) How is Lump-sum/ Technical fees payable? (select option)	Select: Lump Sum/ Technical Fees
10a) Does the agreement provide for exclusive right to the Indian	Select
company in respect of know-how/patents/trademarks?	Select
10b) If Yes, please Specify.	
11a) Whether there are any export restrictive clauses in the agreement	Select
(see Note 8)?	Science
11b) If Yes, please Specify.	
., , , , ,	
12. Other restrictions imposed by Foreign Collaborator	Select: Other Restrictions
13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?	Select
. , ,	



11a) Whether there are any export restrictive clauses in the agreement (see Note 8)?	Select
11b) If Yes, please Specify.	
12. Other restrictions imposed by Foreign Collaborator 13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?	Select: Other Restrictions Select
Agreement-	11
 Name of the Foreign Collaborator Country of the Foreign Collaborator (select option) Is Foreign Collaborator related to foreign parent of the company? (for technical collaboration) Type of Collaboration Agreement (select option) Month of first approval of collaboration agreement (mm/yyyy) Total Period of agreement (in case of technical collaboration) Type of assets transferred (select option) Ba) Rate of royalty, if any (in %) How is the Royalty payable? (select option) Amount of Lump sum/technical fees, if any, (Rs lakhs) How is Lump-sum/ Technical fees payable? (select option) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks? If Yes, please Specify. Whether there are any export restrictive clauses in the agreement (see Note 8)? Other restrictions imposed by Foreign Collaborator Whether the use of technology imported through the agreement is 	Select: Country Select Select: Type of Agreement Years: No. of Years Months: Months Select: Type of Asset Select: Royalty Payable Select: Lump Sum/ Technical Fees Select Select Select
allowed after the expiry of agreement? Agreement-	Select
Agreement-	14
 Name of the Foreign Collaborator Country of the Foreign Collaborator (select option) Is Foreign Collaborator related to foreign parent of the company? (for technical collaboration) Type of Collaboration Agreement (select option) 	Select: Country Select Select: Type of Agreement
5. Month of first approval of collaboration agreement (mm/yyyy) 6. Total Period of agreement (in case of technical collaboration)	Years: No. of Years Months: Months
o. Total Feriod of agreement (in case of technical conduction)	rears. Monthlis Monthlis.

7. Type of assets transferred (select option)	Select: Type of Asset
8a) Rate of royalty, if any (in %)	
8b) How is the Royalty payable? (select option)	Select: Royalty Payable
Only Amount of Living over the sharing face if any (O. 1.11.)	
9a) Amount of Lump sum/technical fees, if any, (Rs lakhs) 9b) How is Lump-sum/ Technical fees payable? (select option)	Select: Lump Sum/ Technical Fees
30) How is Lump-sum, Technical fees payable: (Select option)	Science Lamp Sumy recrimearrees
10a) Does the agreement provide for exclusive right to the Indian	Select
company in respect of know-how/patents/trademarks?	Select
10b) If Yes, please Specify.	
11a) Whether there are any export restrictive clauses in the agreement	
(see Note 8)?	Select
(see note by .	
11b) If Yes, please Specify.	
,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,	
12. Other restrictions imposed by Foreign Collaborator	Select: Other Restrictions
13. Whether the use of technology imported through the agreement is	Select
allowed after the expiry of agreement?	
Agreement-	13
-	
1. Name of the Foreign Collaborator	
2. Country of the Foreign Collaborator (select option)	Select: Country
3. Is Foreign Collaborator related to foreign parent of the company? (for	Select
technical collaboration) 4. Type of Collaboration Agreement (select option)	Select: Type of Agreement
5. Month of first approval of collaboration agreement (mm/yyyy)	Scient Type of Agreement
6. Total Period of agreement (in case of technical collaboration)	Years: No. of Years Months: Months
7. Type of assets transferred (select option)	Select: Type of Asset
8a) Rate of royalty, if any (in %) 8b) How is the Royalty payable? (select option)	Select: Royalty Payable
ob) now is the hoyalty payable: (select option)	Sciect. Noyalty Payable
9a) Amount of Lump sum/technical fees, if any, (Rs lakhs)	
9b) How is Lump-sum/ Technical fees payable? (select option)	Select: Lump Sum/ Technical Fees
10a) Does the agreement provide for exclusive right to the Indian	Select
company in respect of know-how/patents/trademarks? 10b) If Yes, please Specify.	
100) if its, picuse speetify.	
11a) Whether there are any export restrictive clauses in the agreement	Select
(see Note 8) ?	Select
11b) If Yes, please Specify.	
12. Other restrictions imposed by Foreign Callaborator	Select: Other Restrictions
12. Other restrictions imposed by Foreign Collaborator13. Whether the use of technology imported through the agreement is	Sciect. Other restrictions
allowed after the expiry of agreement?	Select



	10b) If Yes, please Specify.	
	11a) Whether there are any export restrictive clauses in the agreement (see Note 8)?	Select
	11b) If Yes, please Specify.	
13.	Other restrictions imposed by Foreign Collaborator Whether the use of technology imported through the agreement is owed after the expiry of agreement?	Select: Other Restrictions Select
	Agreement-	16
2. (3. I tec 4. ⁻ 5. I	s Foreign Collaborator related to foreign parent of the company? (for chnical collaboration) Type of Collaboration Agreement (select option) Month of first approval of collaboration agreement (mm/yyyy) Total Period of agreement (in case of technical collaboration)	Select: Country Select Select: Type of Agreement Years: No. of Years Months: Months Select: Type of Asset Select: Royalty Payable Select: Lump Sum/ Technical Fees Select Select
13.	Other restrictions imposed by Foreign Collaborator Whether the use of technology imported through the agreement is owed after the expiry of agreement?	Select: Other Restrictions Select
	Agreement-	17
2. (3. I tec 4	Name of the Foreign Collaborator Country of the Foreign Collaborator (select option) s Foreign Collaborator related to foreign parent of the company? (for thnical collaboration) Type of Collaboration Agreement (select option) Month of first approval of collaboration agreement (mm/yyyy)	Select: Country Select Select: Type of Agreement

6. Total Period of agreement (in case of technical collaboration)	Years:	No. of Years	Months:	Months
7. Type of assets transferred (select option)	Select: Type o	f Asset		
8a) Rate of royalty, if any (in %)				
8b) How is the Royalty payable? (select option)	Select: Royalt	y Payable		
9a) Amount of Lump sum/technical fees, if any, (Rs lakhs)	Calcat I are a	/ T l		
9b) How is Lump-sum/ Technical fees payable? (select option)	Select: Lump :	Sum/ Technical Fees		
10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks? 10b) If Yes, please Specify.	Select			
11a) Whether there are any export restrictive clauses in the agreement (see Note 8)?	Select			
11b) If Yes, please Specify.				
12. Other restrictions imposed by Foreign Collaborator	Select: Other	Restrictions		
13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?	Select			
Agreement-	18			
1. Name of the Foreign Collaborator				
2. Country of the Foreign Collaborator (select option)	Select: Countr	ТУ		
3. Is Foreign Collaborator related to foreign parent of the company? (for technical collaboration)	Select			
4. Type of Collaboration Agreement (select option)	Select: Type o	f Agreement		
5. Month of first approval of collaboration agreement (mm/yyyy)	Jeicett Type o	118.00		
6. Total Period of agreement (in case of technical collaboration)	Years:	No. of Years	Months:	Months
7. Type of assets transferred (select option)	Select: Type o	f Asset		
8a) Rate of royalty, if any (in %)				
8b) How is the Royalty payable? (select option)	Select: Royalt	y Payable		
(a) Amount of Lump cum/tachnical fees if any (a) (a) (a)				
9a) Amount of Lump sum/technical fees, if any, (Rs lakhs) 9b) How is Lump-sum/ Technical fees payable? (select option)	Select: Lumn 9	Sum/ Technical Fees		
30) flow is cump-sumy recimical fees payable: (select option)	Sciect. Lump .	Juliy reclinical rees		
10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks? 10b) If Yes, please Specify.	Select			
11a) Whether there are any export restrictive clauses in the agreement (see Note 8)?	Select			
11b) If Yes, please Specify.				
12. Other restrictions imposed by Foreign Collaborator	Select: Other	Restrictions		

13. Whether the use of technology imported through the agreement is Select allowed after the expiry of agreement? Agreement-19 1. Name of the Foreign Collaborator Select: Country 2. Country of the Foreign Collaborator (select option) 3. Is Foreign Collaborator related to foreign parent of the company? (for Select technical collaboration) Select: Type of Agreement 4. Type of Collaboration Agreement (select option) 5. Month of first approval of collaboration agreement (mm/yyyy) Years: No. of Years Months: Months 6. Total Period of agreement (in case of technical collaboration) 7. Type of assets transferred (select option) elect: Type of Asset 8a) Rate of royalty, if any (in %) 8b) How is the Royalty payable? (select option) Select: Royalty Payable 9a) Amount of Lump sum/technical fees, if any, (Rs lakhs) Select: Lump Sum/ Technical Fees 9b) How is Lump-sum/ Technical fees payable? (select option) 10a) Does the agreement provide for exclusive right to the Indian Select company in respect of know-how/patents/trademarks? 10b) If Yes, please Specify. 11a) Whether there are any export restrictive clauses in the agreement Select (see Note 8)? 11b) If Yes, please Specify. 12. Other restrictions imposed by Foreign Collaborator Select: Other Restrictions 13. Whether the use of technology imported through the agreement is Select allowed after the expiry of agreement? Agreement-20 1. Name of the Foreign Collaborator 2. Country of the Foreign Collaborator (select option) Select: Country 3. Is Foreign Collaborator related to foreign parent of the company? (for Select technical collaboration) Select: Type of Agreement 4. Type of Collaboration Agreement (select option) 5. Month of first approval of collaboration agreement (mm/yyyy) Years: No. of Years Months: 6. Total Period of agreement (in case of technical collaboration) Months 7. Type of assets transferred (select option) elect: Type of Asset 8a) Rate of royalty, if any (in %) Select: Royalty Payable 8b) How is the Royalty payable? (select option) 9a) Amount of Lump sum/technical fees, if any, (Rs lakhs) Select: Lump Sum/ Technical Fees 9b) How is Lump-sum/ Technical fees payable? (select option)

10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks? 10b) If Yes, please Specify.	Select
, , ,, , ,, , ,, ,, ,,	
11a) Whether there are any export restrictive clauses in the agreement (see Note 8)?	Select
11b) If Yes, please Specify.	
12. Other restrictions imposed by Foreign Collaborator	Select: Other Restrictions
13. Whether the use of technology imported through the agreement is	
allowed after the expiry of agreement?	Select
Agreement-	21
1. Name of the Foreign Collaborator	
2. Country of the Foreign Collaborator (select option)	Select: Country
3. Is Foreign Collaborator related to foreign parent of the company? (for	Select
technical collaboration) 4. Type of Collaboration Agreement (select option)	Select: Type of Agreement
5. Month of first approval of collaboration agreement (mm/yyyy) 6. Type of Collaboration Agreement (mm/yyyy)	Select. Type of Agreement
6. Total Period of agreement (in case of technical collaboration)	Years: No. of Years Months: Months
7. Type of assets transferred (<i>select option</i>)	Select: Type of Asset
, , , , , pe of assets transfer on percet option,	
8a) Rate of royalty, if any (in %)	
8b) How is the Royalty payable? (select option)	Select: Royalty Payable
9a) Amount of Lump sum/technical fees, if any, (Rs lakhs)	
9b) How is Lump-sum/ Technical fees payable? (select option)	Select: Lump Sum/ Technical Fees
10a) Does the agreement provide for exclusive right to the Indian	
company in respect of know-how/patents/trademarks?	Select
10b) If Yes, please Specify.	
, ,,, , ,,, , .	
11a) Whether there are any export restrictive clauses in the agreement	Select
(see Note 8)?	Select
11b) If Yes, please Specify.	
12. Other restrictions imposed by Foreign Collaborator	Select: Other Restrictions
13. Whether the use of technology imported through the agreement is	Select
allowed after the expiry of agreement?	
Agreement-	22
7-5. centent	
1. Name of the Foreign Collaborator	
Country of the Foreign Collaborator (select option)	Select: Country
3. Is Foreign Collaborator related to foreign parent of the company? (for	
technical collaboration)	Select

4. Type of Collaboration Agreement (select option)	Select: Type of Agreement
5. Month of first approval of collaboration agreement (mm/yyyy)	
6. Total Period of agreement (in case of technical collaboration)	Years: No. of Years Months: Months
7. Type of assets transferred (select option)	Select: Type of Asset
8a) Rate of royalty, if any (in %)	
8b) How is the Royalty payable? (select option)	Select: Royalty Payable
9a) Amount of Lump sum/technical fees, if any, (Rs lakhs)	Colored Laws Constitution France
9b) How is Lump-sum/ Technical fees payable? (select option)	Select: Lump Sum/ Technical Fees
10a) Dece the agreement may ide for eveluaine right to the Indian	
10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?	Select
10b) If Yes, please Specify.	
100) if res, pieuse specify.	
11a) Whether there are any export restrictive clauses in the agreement	
(see Note 8)?	Select
(see Note by .	
11h) If Vac places Charify	
11b) If Yes, please Specify.	
12. Other restrictions imposed by Foreign Collaborator	Select: Other Restrictions
13. Whether the use of technology imported through the agreement is	Select
allowed after the expiry of agreement?	
Agracus	22
Agreement-	25
4. No constitution for the Callete code of	
1. Name of the Foreign Collaborator	Sologti Country
2. Country of the Foreign Collaborator (select option)	Select: Country
3. Is Foreign Collaborator related to foreign parent of the company? (for technical collaboration)	Select
4. Type of Collaboration Agreement (select option)	Select: Type of Agreement
5. Month of first approval of collaboration agreement (mm/yyyy)	Sciect. Type of Agreement
6. Total Period of agreement (in case of technical collaboration)	Years: No. of Years Months: Months
7. Type of assets transferred (select option)	Select: Type of Asset
7. Type of assets transferred (select option)	
8a) Rate of royalty, if any (in %)	
8b) How is the Royalty payable? (select option)	Select: Royalty Payable
9a) Amount of Lump sum/technical fees, if any, (Rs lakhs)	
9b) How is Lump-sum/ Technical fees payable? (select option)	Select: Lump Sum/ Technical Fees
10a) Does the agreement provide for exclusive right to the Indian	Select
company in respect of know-how/patents/trademarks?	Select
10b) If Yes, please Specify.	
11a) Whether there are any export restrictive clauses in the agreement	Select
(see Note 8)?	
11b) If Yes, please Specify.	

12. Other restrictions imposed by Foreign Collaborator	Select: Other Restrictions
13. Whether the use of technology imported through the agreement is	Select
allowed after the expiry of agreement?	Select
Agreement	24
Agreement-	24
4. Name of the Familian Callahamatan	
Name of the Foreign Collaborator Country of the Foreign Collaborator (select antice)	Select: Country
2. Country of the Foreign Collaborator (select option)3. Is Foreign Collaborator related to foreign parent of the company? (for	Select. Country
technical collaboration)	Select
4. Type of Collaboration Agreement (select option)	Select: Type of Agreement
5. Month of first approval of collaboration agreement (mm/yyyy)	71 0
6. Total Period of agreement (in case of technical collaboration)	Years: No. of Years Months: Months
7. Type of assets transferred (select option)	Select: Type of Asset
8a) Rate of royalty, if any (in %)	
8b) How is the Royalty payable? (select option)	Select: Royalty Payable
9a) Amount of Lump sum/technical fees, if any, (Rs lakhs)	
9b) How is Lump-sum/ Technical fees payable? (select option)	Select: Lump Sum/ Technical Fees
33) Now is Earling Stating Teelininean rees payable. (Science option)	construction of the second of
10a) Does the agreement provide for exclusive right to the Indian	Select
company in respect of know-how/patents/trademarks?	Select
10b) If Yes, please Specify.	
11a) Whether there are any export restrictive clauses in the agreement	Select
(see Note 8) ?	
11h) If Vac wlasses Creeify	
11b) If Yes, please Specify.	
12. Other restrictions imposed by Foreign Collaborator	Select: Other Restrictions
13. Whether the use of technology imported through the agreement is	
allowed after the expiry of agreement?	Select
, , ,	
Agreement-	25
1. Name of the Foreign Collaborator	Colori Correla
2. Country of the Foreign Collaborator (select option)	Select: Country
3. Is Foreign Collaborator related to foreign parent of the company? (for technical collaboration)	Select
4. Type of Collaboration Agreement (select option)	Select: Type of Agreement
5. Month of first approval of collaboration agreement (mm/yyyy)	S. Carrier
6. Total Period of agreement (in case of technical collaboration)	Years: No. of Years Months: Months
7. Type of assets transferred (select option)	Select: Type of Asset
8a) Rate of royalty, if any (in %)	
8b) How is the Royalty payable? (select option)	Select: Royalty Payable
9a) Amount of Lump sum/technical fees, if any, (Rs lakhs)	
9b) How is Lump-sum/ Technical fees payable? (select option)	Select: Lump Sum/ Technical Fees
35) How is Lump-sumy reclinical fees payable! (select option)	Select Lamp Jumy Technical Tees

10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?	Select
10b) If Yes, please Specify.	
11a) Whether there are any export restrictive clauses in the agreement (see Note 8)?	Select
11b) If Yes, please Specify.	
12. Other restrictions imposed by Foreign Collaborator 13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?	Select: Other Restrictions Select
Agreement-	26
1. Name of the Foreign Collaborator	Salacti Country
 Country of the Foreign Collaborator (select option) Is Foreign Collaborator related to foreign parent of the company? (for technical collaboration) 	Select: Country Select
4. Type of Collaboration Agreement (select option)	Select: Type of Agreement
5. Month of first approval of collaboration agreement (mm/yyyy)	
6. Total Period of agreement (in case of technical collaboration)	Years: No. of Years Months: Months
7. Type of assets transferred (select option)	Select: Type of Asset
8a) Rate of royalty, if any (in %)	
8b) How is the Royalty payable? (select option)	Select: Royalty Payable
9a) Amount of Lump sum/technical fees, if any, (Rs lakhs)	
9b) How is Lump-sum/ Technical fees payable? (select option)	Select: Lump Sum/ Technical Fees
10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?	Select
10b) If Yes, please Specify.	
11a) Whether there are any export restrictive clauses in the agreement (see Note 8)?	Select
11b) If Yes, please Specify.	
12. Other restrictions imposed by Foreign Collaborator	Select: Other Restrictions
13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?	Select
Agreement-	27
1. Name of the Foreign Collaborator	
Name of the Foreign Collaborator Country of the Foreign Collaborator (select option)	Select: Country
2. Country of the Foreign Collaborator (Select option)	ocicca country

3. Is Foreign Collaborator related to foreign parent of the company? <i>(for technical collaboration)</i>	Select			
4. Type of Collaboration Agreement (select option)	Select: Type of Agr	eement		
5. Month of first approval of collaboration agreement (mm/yyyy)				
6. Total Period of agreement (in case of technical collaboration)	Years:	No. of Years	Months:	Months
7. Type of assets transferred (select option)	Select: Type of Ass	et		
8a) Rate of royalty, if any (in %)				
8b) How is the Royalty payable? (select option)	Select: Royalty Pay	able		
		_		
9a) Amount of Lump sum/technical fees, if any, (Rs lakhs)	Calastalassa Casa /	Tankainal Face		
9b) How is Lump-sum/ Technical fees payable? (select option)	Select: Lump Sum/	rechnical Fees		
10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks? 10b) If Yes, please Specify.	Select			
11a) Whether there are any export restrictive clauses in the agreement (see Note 8)?	Select			
11b) If Yes, please Specify.				
12. Other restrictions imposed by Foreign Collaborator	Select: Other Restr	ictions		
13. Whether the use of technology imported through the agreement is	Select			
allowed after the expiry of agreement?				
Agreement	-28			
1. Name of the Foreign Collaborator				
2. Country of the Foreign Collaborator (select option)	Select: Country			
3. Is Foreign Collaborator related to foreign parent of the company? (for	Select			
technical collaboration)	Calacti Time of Acr	a a ma a m t		
4. Type of Collaboration Agreement (select option) 5. Month of first approval of collaboration agreement (mm/yyyy)	Select: Type of Agr	eement		
6. Total Period of agreement (in case of technical collaboration)	Years:	No of Vocas	Months	Months
7. Type of assets transferred (select option)		No. of Years	IVIOLITIS.	
		No. of Years et	Months:	WIOTICIIS
	Select: Type of Asso		WOTUTS.	WOITCHS
8a) Rate of royalty, if any (in %)			MOIILIIS.	WOTHERS
8a) Rate of royalty, if any (in %) 8b) How is the Royalty payable? (select option)		et	WOITHS.	WOTUTS
8b) How is the Royalty payable? (select option)	Select: Type of Ass	et	WOILLIS.	WOTCHS
8b) How is the Royalty payable? (select option) 9a) Amount of Lump sum/technical fees, if any, (Rs lakhs)	Select: Type of Asso Select: Royalty Pay	et able	WOILLIS.	Working
8b) How is the Royalty payable? (select option)	Select: Type of Ass	et able	WOILLIS.	WOTCHS
8b) How is the Royalty payable? (select option) 9a) Amount of Lump sum/technical fees, if any, (Rs lakhs) 9b) How is Lump-sum/ Technical fees payable? (select option) 10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?	Select: Type of Asso Select: Royalty Pay	et able	WOILLIS.	WOTCHS
8b) How is the Royalty payable? (select option) 9a) Amount of Lump sum/technical fees, if any, (Rs lakhs) 9b) How is Lump-sum/ Technical fees payable? (select option) 10a) Does the agreement provide for exclusive right to the Indian	Select: Type of Asso Select: Royalty Pay Select: Lump Sum/	et able	WOILLIS.	WOTCHS
8b) How is the Royalty payable? (select option) 9a) Amount of Lump sum/technical fees, if any, (Rs lakhs) 9b) How is Lump-sum/ Technical fees payable? (select option) 10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?	Select: Type of Asso Select: Royalty Pay Select: Lump Sum/	et able	WOILLIS.	WOTCHS

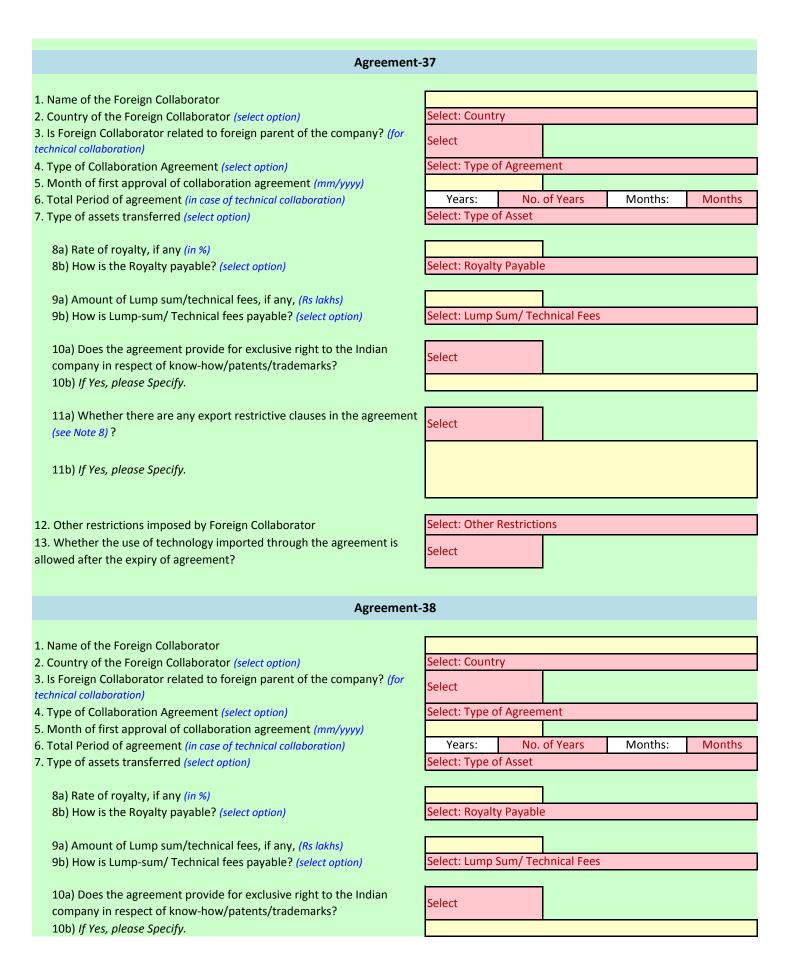
11b) If Yes, please Specify.	
12. Other restrictions imposed by Foreign Collaborator	Select: Other Restrictions
13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?	Select
Agreement-	29
1. Name of the Foreign Collaborator	
2. Country of the Foreign Collaborator (select option)	Select: Country
3. Is Foreign Collaborator related to foreign parent of the company? (for technical collaboration)	Select
4. Type of Collaboration Agreement (select option)	Select: Type of Agreement
5. Month of first approval of collaboration agreement (mm/yyyy)	
6. Total Period of agreement (in case of technical collaboration) 7. Type of assets transferred (select option)	Years: No. of Years Months: Months Select: Type of Asset
7. Type of assets transferred (select option)	Sciect. Type of Asset
8a) Rate of royalty, if any (in %)	
8b) How is the Royalty payable? (select option)	Select: Royalty Payable
9a) Amount of Lump sum/technical fees, if any, (Rs lakhs)	
9b) How is Lump-sum/ Technical fees payable? (select option)	Select: Lump Sum/ Technical Fees
10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks? 10b) If Yes, please Specify.	Select
11a) Whether there are any export restrictive clauses in the agreement (see Note 8)?	Select
11b) If Yes, please Specify.	
12. Other restrictions impressed by Foreign Colleborator	Select: Other Restrictions
12. Other restrictions imposed by Foreign Collaborator 13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?	Select
Agreement-	30
1. Name of the Foreign Collaborator	
2. Country of the Foreign Collaborator <i>(select option)</i>	Select: Country
3. Is Foreign Collaborator related to foreign parent of the company? (for	Select
technical collaboration) 4. Type of Collaboration Agreement (select option)	Select: Type of Agreement
5. Month of first approval of collaboration agreement (mm/yyyy)	Science Type of Agreement
6. Total Period of agreement (in case of technical collaboration)	Years: No. of Years Months: Months
7. Type of assets transferred (select option)	Select: Type of Asset
8a) Rate of royalty, if any (in %)	
out nate of royalty, it ally (11170)	

	8b) How is the Royalty payable? (select option)	Select: Royalty Payable
	9a) Amount of Lump sum/technical fees, if any, (Rs lakhs)	
	9b) How is Lump-sum/ Technical fees payable? (select option)	Select: Lump Sum/ Technical Fees
	10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks? 10b) If Yes, please Specify.	Select
	11a) Whether there are any export restrictive clauses in the agreement (see Note 8)?	Select
	11b) If Yes, please Specify.	
2	Other restrictions imposed by Foreign Collaborator	Select: Other Restrictions
L3	Whether the use of technology imported through the agreement is owed after the expiry of agreement?	Select
	Agreement-	31
	Name of the Foreign Collaborator	
	Country of the Foreign Collaborator (select option)	Select: Country
	Is Foreign Collaborator related to foreign parent of the company? (for hnical collaboration)	Select
ļ. '	Type of Collaboration Agreement (select option)	Select: Type of Agreement
5.	Month of first approval of collaboration agreement (mm/yyyy)	
	Total Period of agreement (in case of technical collaboration)	Years: No. of Years Months: Months
7.	Type of assets transferred (select option)	Select: Type of Asset
	8a) Rate of royalty, if any (in %)	
	8b) How is the Royalty payable? (select option)	Select: Royalty Payable
	9a) Amount of Lump sum/technical fees, if any, (Rs lakhs)	
	9b) How is Lump-sum/ Technical fees payable? (select option)	Select: Lump Sum/ Technical Fees
	40a) Dana tha annsan ant ann ide fan and air a right to the Indian	
	10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?	Select
	10b) If Yes, please Specify.	
	11a) Whether there are any export restrictive clauses in the agreement	
	(see Note 8)?	Select
	11b) If Yes, please Specify.	
2	Other restrictions imposed by Foreign Collaborator	Select: Other Restrictions
	Whether the use of technology imported through the agreement is	
	owed after the expiry of agreement?	Select
	Agreement-	32

1. Name of the Foreign Collaborator				
2. Country of the Foreign Collaborator (select option)	Select: Country	1		
3. Is Foreign Collaborator related to foreign parent of the company? (for technical collaboration)	Select			
4. Type of Collaboration Agreement (select option)	Select: Type of	Agreement		
5. Month of first approval of collaboration agreement (mm/yyyy)	Sciecci Type of	7.g. cement		
6. Total Period of agreement (in case of technical collaboration)	Years:	No. of Years	Months:	Months
7. Type of assets transferred (select option)	Select: Type of			
8a) Rate of royalty, if any (in %)				
8b) How is the Royalty payable? (select option)	Select: Royalty	Payable		
9a) Amount of Lump sum/technical fees, if any, (Rs lakhs)				
9b) How is Lump-sum/ Technical fees payable? (select option)	Select: Lump Su	um/ Technical Fees		
10a) Does the agreement provide for exclusive right to the Indian				
company in respect of know-how/patents/trademarks?	Select			
10b) If Yes, please Specify.				
11a) Whether there are any export restrictive clauses in the agreement	Select			
(see Note 8)?	Select			
11b) If Yes, please Specify.				
	6 1 1 6 1 5			
12. Other restrictions imposed by Foreign Collaborator	Select: Other R	estrictions		
13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?	Select			
anowed after the expiry of agreement:				
Agreement-	33			
1. Name of the Foreign Collaborator				
2. Country of the Foreign Collaborator (select option)	Select: Country	<u> </u>		
3. Is Foreign Collaborator related to foreign parent of the company? (for technical collaboration)	Select			
4. Type of Collaboration Agreement (select option)	Select: Type of	Agreement		
5. Month of first approval of collaboration agreement (mm/yyyy)				
6. Total Period of agreement (in case of technical collaboration)	Years:	No. of Years	Months:	Months
7. Type of assets transferred (select option)	Select: Type of	Asset		
8a) Rate of royalty, if any (in %)				
8b) How is the Royalty payable? (select option)	Select: Royalty	Payable		
9a) Amount of Lump sum/technical fees, if any, (Rs lakhs)				
9b) How is Lump-sum/ Technical fees payable? (select option)	Select: Lump Su	um/ Technical Fees		
10a) Does the agreement provide for exclusive right to the Indian				
company in respect of know-how/patents/trademarks?	Select			
10b) If Yes, please Specify.				

11a) Whether there are any export restrictive clauses in the agreement (see Note 8)?	Select
11b) If Yes, please Specify.	
43. Other contrictions in a condition for the College College College	Salact, Other Postrictions
12. Other restrictions imposed by Foreign Collaborator13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?	Select: Other Restrictions Select
, , °	
Agreement-	34
 Name of the Foreign Collaborator Country of the Foreign Collaborator (select option) 	Select: Country
3. Is Foreign Collaborator related to foreign parent of the company? (for technical collaboration)	Select
4. Type of Collaboration Agreement (select option)5. Month of first approval of collaboration agreement (mm/yyyy)	Select: Type of Agreement
6. Total Period of agreement (in case of technical collaboration)	Years: No. of Years Months: Months
7. Type of assets transferred (select option)	Select: Type of Asset
8a) Rate of royalty, if any (in %) 8b) How is the Royalty payable? (select option)	Select: Royalty Payable
9a) Amount of Lump sum/technical fees, if any, (Rs lakhs) 9b) How is Lump-sum/ Technical fees payable? (select option)	Select: Lump Sum/ Technical Fees
10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks? 10b) If Yes, please Specify.	Select
11a) Whether there are any export restrictive clauses in the agreement (see Note 8)?	Select
11b) If Yes, please Specify.	
12. Other restrictions improced by Foreign Collaborator	Select: Other Restrictions
12. Other restrictions imposed by Foreign Collaborator13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?	Select Select
Agreement-	35
Agreement	
 Name of the Foreign Collaborator Country of the Foreign Collaborator (select option) 	Select: Country
3. Is Foreign Collaborator related to foreign parent of the company? (for technical collaboration)	Select
4. Type of Collaboration Agreement (select option)5. Month of first approval of collaboration agreement (mm/yyyy)	Select: Type of Agreement
6. Total Period of agreement (in case of technical collaboration)	Years: No. of Years Months: Months
7. Type of assets transferred (select option)	Select: Type of Asset

8a) Rate of royalty, if any (in %)	
8b) How is the Royalty payable? (select option)	Select: Royalty Payable
9a) Amount of Lump sum/technical fees, if any, (Rs lakhs)	
9b) How is Lump-sum/ Technical fees payable? (select option)	Select: Lump Sum/ Technical Fees
10a) Door the agreement provide for evaluative right to the Indian	
10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?	Select
10b) If Yes, please Specify.	
11a) Whether there are any export restrictive clauses in the agreement (see Note 8)?	Select
11b) If Yes, please Specify.	
12. Other restrictions imposed by Foreign Collaborator	Select: Other Restrictions
13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?	Select
Agreement-	36
1 Name of the County Collaborator	
 Name of the Foreign Collaborator Country of the Foreign Collaborator (select option) 	Select: Country
3. Is Foreign Collaborator related to foreign parent of the company? (for	Select
technical collaboration) 4. Type of Collaboration Agreement (select option)	Select: Type of Agreement
5. Month of first approval of collaboration agreement (mm/yyyy)	Science Type of Agreement
6. Total Period of agreement (in case of technical collaboration)	Years: No. of Years Months: Months
7. Type of assets transferred (select option)	Select: Type of Asset
8a) Rate of royalty, if any (in %)	
8b) How is the Royalty payable? (select option)	Select: Royalty Payable
9a) Amount of Lump sum/technical fees, if any, (Rs lakhs)	
9b) How is Lump-sum/ Technical fees payable? (select option)	Select: Lump Sum/ Technical Fees
10a) Does the agreement provide for exclusive right to the Indian	
company in respect of know-how/patents/trademarks?	Select
10b) If Yes, please Specify.	
11a) Whether there are any export restrictive clauses in the agreement (see Note 8)?	Select
11b) If Yes, please Specify.	
12. Other restrictions imposed by Foreign Collaborator	Select: Other Restrictions
13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?	Select



11a) Whether there are any export restrictive clauses in the agreement (see Note 8)?	Select
11b) If Yes, please Specify.	
12. Other restrictions imposed by Foreign Collaborator 13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?	Select: Other Restrictions Select
Agreement-	39
 Name of the Foreign Collaborator Country of the Foreign Collaborator (select option) Is Foreign Collaborator related to foreign parent of the company? (for technical collaboration) Type of Collaboration Agreement (select option) Month of first approval of collaboration agreement (mm/yyyy) Total Period of agreement (in case of technical collaboration) Type of assets transferred (select option) Rate of royalty, if any (in %) How is the Royalty payable? (select option) Amount of Lump sum/technical fees, if any, (Rs lakhs) How is Lump-sum/ Technical fees payable? (select option) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks? If Yes, please Specify. Whether there are any export restrictive clauses in the agreement (see Note 8)? Other restrictions imposed by Foreign Collaborator Whether the use of technology imported through the agreement is 	Select: Country Select Select: Type of Agreement Years: No. of Years Months: Months Select: Type of Asset Select: Royalty Payable Select: Lump Sum/ Technical Fees Select Select Select
allowed after the expiry of agreement? Agreement-	Select
Agreement-	10
 Name of the Foreign Collaborator Country of the Foreign Collaborator (select option) Is Foreign Collaborator related to foreign parent of the company? (for technical collaboration) Type of Collaboration Agreement (select option) 	Select: Country Select Select: Type of Agreement
5. Month of first approval of collaboration agreement (mm/yyyy) 6. Total Period of agreement (in case of technical collaboration)	Years: No. of Years Months: Months
o. Total Ferrod of agreement (in case of technical conduction)	. Salar Months Months

7. Type of assets transferred (select option)	Select: Type of Asset
8a) Rate of royalty, if any (in %)	
8b) How is the Royalty payable? (select option)	Select: Royalty Payable
9a) Amount of Lump sum/technical fees, if any, (Rs lakhs)	
9b) How is Lump-sum/ Technical fees payable? (select option)	Select: Lump Sum/ Technical Fees
10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?	Select
10b) If Yes, please Specify.	
11a) Whether there are any export restrictive clauses in the agreement (see Note 8)?	Select
11b) If Yes, please Specify.	
12. Other restrictions imposed by Foreign Collaborator	Select: Other Restrictions
13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?	Select
<< Go to 'Part-I and II'	Go to 'Declaration' >>

Declaration

Section Number	Validation points for confirmation	Select (Yes/No/NA)
Part - I		
Block-1.1	Company name, CIN Number, email id, etc are entered correctly and in correct format	Select
Block-1.2	Contact details are entered correctly	Select
Part - II		
Block-2	Foreign participation in equity capital can not be more than total equity capital	Select
Block-2 (1)	If 'Total equity capital (paid-up)' is provided then 'Foreign participation in equity capital' can not be zero	Select
Block-3	Sum of values in Block-3 can not be more than 'Foreign participation in equity capital' of Block 2	Select
Block-7 (7.1.1)	Imports from parent associate/collaborator can not be more than total value of imports	Select
Block-7 (7.1.2)	Imports under collaboration arrangement can not be more than total value of imports	Select
Block-7 (7.2.1.1)	Exports of good produced under foreign collaboration agreements' can not be more than 'Export of good'.	Select
Block-7 (7.2.1.2)	Exports to/ on behalf of/ through foreign collaborator/associate' can not be more than 'Export of good'.	Select
Block-7 (7.2.2.1)	Export to foreign collaborator/associate' can not be more than 'Export of services and other foreign exchange Earnings'.	Select
Part - III		
All	All mandatory values must be provided.	Select
Agreement.8a	Rate of Royality percentage can be 0 to 100.	Select

I hereby declare that the information given in this return is complete and correct to the best of my knowledge and belief.

i. Name in Full	
ii. Designation	
iii. Email ID:	
iV. Date:	

Survey form is complete. Now you can submit the form by email to the email id fcs@rbi.org.in

Organisation Type
Public Sector Undertaking
Joint Stock company (Public/Private Limited)
Partnership concern
Proprietary concern
Others

st	
Country	
Afghanistan, Islamic State of	
Albania Algeria	
American Samoa	
Andorra	
Angola Anguilla	
Antiqua and Barbuda	
Argentina Armenia	
Aruba	
Australia	
Austria Azerbaijan	
Bahamas, The	
Bahrain Bangladesh	
Barbados	
Belarus	
Belgium Belize	
Benin	
Bermuda	
Bhutan Bolivia	
Bonaire Sint Eustatius and Saba	
Bosnia and Herzegovina	
Brazil	
British Indian Ocean Territory	
Brunei Darussalam Bulgaria	
Burkina Faso	
Burundi	
Cambodia Cameroon	
Cabo Verde	
Canada	
Cayman Islands Central African Republic	
Chad	
China B.B.: Hong Kong	
China, P.R.: Hong Kong China, P.R.: Macao	
China, P.R.: Mainland	
Christmas Island	
Cocos (Keeling) Islands Colombia	
Comoros	
Congo, Dem. Rep. of Congo, Rep. of	
Cook Islands	
Costa Rica	
Côte d'Ivoire Croatia	
Cuba	
Curacao Cyprus	
Czech Republic	
Denmark	
Diibouti Dominica	
Dominican Republic	
Ecuador	
Egypt El Salvador	
Equatorial Guinea	
Eritrea Estonia	
Eswatini, Kingdom of	
Ethiopia	
Falkland Islands (Malvinas) Faroe Islands	
Fiji	
Finland	
France French Guiana	
French Polynesia	
French Southern Territories	
Gabon Gambia, The	
Georgia	
Germany	
Ghana Gibraltar	
Greece	
Greenland Grenada	
Guadeloupe	
Guam	
Guatemala Guernsey	
Guinea	
Guinea-Bissau Guyana	
-ujuriu	1

Haiti Honduras

ountry		National Industrial Classification Code (2-digit)
fghanistan, Islamic State of		Crop and animal production, hunting and related service activities
Ibania		Forestry and logging Fishing and aquaculture
lgeria merican Samoa		Mining of coal and lignite
ndorra		Extraction of crude petroleum and natural gas
ngola	7	Mining of metal ores
nguilla		Other mining and quarrying
ntiqua and Barbuda		Mining support service activities
rgentina		Manufacture of food products
rmenia ruba		Manufacture of beverages Manufacture of tobacco products
ustralia		Manufacture of textiles
ustria		Manufacture of wearing apparel
zerbaijan	15	Manufacture of leather and related products
ahamas, The	16	Manufacture of wood and products of wood and cork, except furniture
ahrain		Manufacture of paper and paper products
angladesh		Printing and reproduction of recorded media
arbados elarus		Manufacture of coke and refined petroleum products Manufacture of chemicals and chemical products
elgium		Manufacture of pharmaceuticals, medicinal chemical and botanical products
elize		Manufacture of rubber and plastics products
enin	23	Manufacture of other non-metallic mineral products
ermuda		Manufacture of basic metals
hutan		Manufacture of fabricated metal products, except machinery and equipment
olivia		Manufacture of computer, electronic and optical products
onaire Sint Eustatius and Saba osnia and Herzegovina		Manufacture of electrical equipment Manufacture of machinery and equipment n.e.c.
otswana		Manufacture of motor vehicles, trailers and semi-trailers
razil		Manufacture of other transport equipment
ritish Indian Ocean Territory		Manufacture of furniture
runei Darussalam		Other manufacturing
ulgaria		Repair and installation of machinery and equipment
urkina Faso		Electricity, gas, steam and air conditioning supply
urundi		Water collection, treatment and supply Sewerage
ambodia ameroon		Waste collection, treatment and disposal activities; materials recovery
abo Verde		Remediation activities and other waste management services
anada		Construction of buildings
ayman Islands	42	Civil engineering
entral African Republic		Specialized construction activities
had		Wholesale and retail trade and repair of motor vehicles and motorcycles
Chile		Wholesale trade, except of motor vehicles and motorcycles
thina, P.R.: Hong Kong thina, P.R.: Macao		Retail trade, except of motor vehicles and motorcycles Land transport and transport via pipelines
thina, P.R.: Macao		Water transport
thristmas Island		Air transport
cocos (Keeling) Islands	52	Warehousing and support activities for transportation
olombia		Postal and courier activities
comoros		Accommodation
congo, Dem. Rep. of		Food and beverage service activities Publishing activities
congo, Rep. of cook Islands		Motion picture, video and television programme production, sound recording and music publishing activities
Costa Rica		Broadcasting and programming activities
ôte d'Ivoire		Telecommunications
roatia	62	Computer programming, consultancy and related activities
uba		Information service activities
uracao		Financial service activities, except insurance and pension funding
cyprus		Insurance, reinsurance and pension funding, except compulsory social security Other financial activities
zech Republic Jenmark		Other financial activities Real estate activities
ijibouti		Legal and accounting activities
lominica		Activities of head offices; management consultancy activities
lominican Republic	71	Architecture and engineering activities; technical testing and analysis
cuador		Scientific research and development
gypt		Advertising and market research
I Salvador		Other professional, scientific and technical activities
quatorial Guinea ritrea		Veterinary activities Rental and leasing activities
stonia		Employment activities
swatini, Kingdom of		Travel agency, tour operator and other reservation service activities
thiopia	80	Security and investigation activities
alkland Islands (Malvinas)		Services to buildings and landscape activities
aroe Islands		Office administrative, office support and other business support activities
iji inland		Public administration and defence; compulsory social security Education
inland rance		Human health activities
rench Guiana		Social work activities without accommodation
rench Polynesia		Creative, arts and entertainment activities
rench Southern Territories	91	Libraries, archives, museums and other cultural activities
Sabon		Gambling and betting activities
Sambia, The		Sports activities and amusement and recreation activities
Georgia		Activities of membership organizations
Sermany		Repair of computers and personal and household goods Other personal service activities
ibraltar		Activities of households as employers of domestic personnel
Freece		Undifferentiated goods- and services-producing activities of private households for own use
Freenland		Activities of extraterritorial organizations and bodies
irenada		
uadeloupe		

Hungary
Iceland
India
Indonesia
Iran, Islamic Republic of
Iraq
Ireland
Isle of Man
Israel
Italy
Jamaica
Japan
Jersey
Jordan
Kazakhstan
Kenya
Kiribati
Korea, Democratic People's Republ

Kazakhstan	
Kenya	
Kiribati	lia of (North Koros)
Korea, Democratic People's Reput Korea, Republic of (South Korea)	nic or (North Korea)
Kosovo	
Kuwait	
Kyrgyz Republic	
Lao People's Democratic Republic	
Latvia	
Lebanon	-
Liberia Liberia	-
Libya	
Liechtenstein	
Lithuania	
Luxembourg	
Madagascar	
Malawi	_
Malaysia Maldives	
Mali	
Malta	
Marshall Islands	
Martinique	
Mauritania	
Mauritius	-
Mayotte	1
Mexico Micronesia, Federated States of	1
Moldova	1
Monaco	
Mongolia	
Montenegro, Republic of	
Montserrat	
Morocco	-
Mozambique	-
Myanmar	
Namibia Nauru	-
Nepal	
Netherlands	
New Caledonia	
New Zealand	
Nicaragua	_
Niger	_
Nigeria Niue	-
Norfolk Island	
North Macedonia, Republic of	
Norway	
Oman	
Pakistan	-
Palau Panama	
Papua New Guinea	
Paraguay	
Peru	
Philippines	
Pitcairn	
Poland	-
Portugal Puerto Pico	1
Puerto Rico Qatar	
Réunion	1
Romania	1
Russian Federation	
Rwanda	
Samoa	
San Marino	-
São Tomé and Príncipe	1
Saudi Arabia	1
Senegal Serbia, Republic of	1
Seychelles	1
Sierra Leone	
Singapore	
Sint Maarten	
Slovak Republic	
Slovenia	
Slovenia Solomon Islands	
Slovenia Solomon Islands Somalia	
Slovenia Solomon Islands Somalia South Africa	
Slovenia Solomon Islands Somalia	
Slovenia Solomon Islands Somalia South Africa South Sudan	

St. Kitts and Nevis
St. Lucia
St. Pierre and Miquelon
St. Vincent and the Grenadines
Sudan
Suriname
Sweden
Switzerland
Syrian Arab Republic
Taiwan Province of China
Tajikistan
Tanzania
Thailand
Timor-Leste
Togo
Tokelau
Tonga
Trinidad and Tobago
Tunisia
Türkiye, Rep. of
Turkmenistan
Turks and Caicos Islands
Tuvalu
Uganda
Ukraine
United Arab Emirates
United Kingdom
United States
United States Minor Outlying Island
Uruquay
Uzbekistan
Vanuatu
Vatican City State
Venezuela, República Bolivariana d
Vietnam
Virgin Islands, British
Virgin Islands, U.S.
Wallis and Futuna Islands
West Bank and Gaza Strip
Western Sahara
Yemen, Republic of
Zambia
Zimbabwe
Not Specified (including
Confidential)
International Organizations